

**NATIONAL COMPANY LAW TRIBUNAL**  
**NEW DELHI BENCH**

(IB) 260 (ND)/ 2017

**CORAM:**

**PRESENT: SH. S. K. MOHAPATRA**  
**HON'BLE MEMBER(T)**

**SMT. INA MALHOTRA**  
**HON'BLE MEMBER (J)**

**ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF NEW DELHI  
BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 25.09.2017**

**NAME OF THE COMPANY:** Neclam Singh Vs. M/s Mega Soft Infrastructure  
Pvt. Ltd.

**SECTION OF THE COMPANIES ACT:** 9 of IBC, 2016

<b>S.NO.</b>	<b>NAME</b>	<b>DESIGNATION</b>	<b>REPRESENTATION</b>	<b>SIGNATURE</b>
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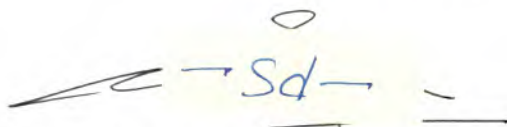
Present: Mr. Rahul Shukla, Advocate for Claimant.

Mr. Abhishek Anand, IRP

**ORDER**

The Minutes of the meeting held by the COC have been filed. They have proposed the IRP to be confirmed as the RP in this case. His appointment is duly confirmed by this Bench. Let steps be taken by the RP as required under the Code and report be filed within the statutory period.

Petition stands disposed off.



**(S. K. Mohapatra)**  
**Member (T)**



**(Ina Malhotra)**  
**Member (J)**